

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 133**  
**(IB)-1254(ND)/2019**

**IN THE MATTER OF:**

M/s. Ashok Kumar & Sons (HUF)  
v.  
M/s. Brahma City Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.09.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

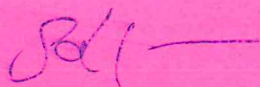
For the petitioner: Mr. Joby P. Varghese, Adv.  
For the Respondent(s): Mr. Sanyat Lodha, Ms. Sanjana Saddy, Ms. Aakanksha Tiwari, Mr. Ambuj Agarwal, Adv.

**ORDER**

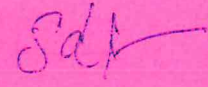
Ld. Counsel for the respondent states that reply is filed and copy has already been served to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 26.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**